

**Punjab Ayurvedic And Unani Practitioners (Haryana
Amendment) Act, 2014**

7 OF 2014

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**Punjab Ayurvedic And Unani Practitioners (Haryana
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An Act

further to amend the Punjab Ayurvedic and Unani Practitioners Act, 1963, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-fifth Year of the Republic of India as follows : -

1. Short title :-

This Act may be called the Punjab Ayurvedic and Unani Practitioners (Haryana Amendment) Act, 2014.

2. Amendment of section 2 of Punjab Act 42 of 1963 :-

In section 2 of the Punjab Ayurvedic and Unani Practitioners Act, 1963 (hereinafter called the principal Act),-

(i) clause (b) shall be omitted;

(ii) after clause (b), the following clauses shall be inserted, namely:-

(ba) "Central Council" means the Central Council of Indian Medicine

constituted under section 3 of the Indian Medicine Central Council Act, 1970 (Central Act 48 of 1970);

(bb) "Council" means the Council of Indian Medicine, Haryana;;

(iii) after clause (d) the following clause shall be inserted, namely:-

(da) "Indian Medicine" means the system of Indian medicine commonly known as Ayurvedic System or Unani System supplemented or not by such modern and advances, as the Central Council may declare, by notification, from time to time;;

(iv) after clause (k) the following clause shall be inserted, namely:-

(ka) "State Government" means the Government of the State of Haryana;;

(v) clause (1) shall be omitted;

3. Amendment of various sections of Punjab Act 42 of 1963

:-

in the principal Act, for the word "Board" wherever occurring, the word "Council" shall be substituted.

4. Amendment of section 3 of Punjab Act 42 of 1963 :-

In section 3 of the principal Act,-

(i) in sub-section (1), the words and signs " to be known as the Board of Ayurvedic and Unani Systems of Medicine, Haryana" shall be omitted;

(ii) for sub-section (3), the following sub-section shall be substituted, namely:-

"(3) The Chairman of the Council shall be appointed by the State Government from amongst the practitioners,-

(i) possessing a degree mentioned in the Second Schedule or the Third Schedule or the Fourth Schedule to the Indian Medicine Central Council Act, 1970 (Central Act 48 of 1970);

(ii) registered with the Council; and

(iii) who is domicile of the State of Haryana,

on such terms and conditions, as it may think fit and shall hold office during the pleasure of the State Government."

5. Amendment of section 15 of Punjab Act 42 of 1963 :-

In sub-section (3) of section 15 of the principal Act,-

(i) in clause (a), the sign and word "; or" shall be omitted; and

(ii) clause (b) shall be omitted.

6. Amendment of section 15B of Punjab Act 42 of 1963 :-

After sub-section (2) of section 15B of the principal Act, the following sub-section shall be added, namely :-

"(3) If a registered practitioner fails to get his registration renewed within the period provided in sub-section (2), he may apply for extension of period of registration within six months from the expiry of the period provided for renewal under sub-section (2), on payment of such fee, as may be prescribed:

Provided that if the name is not re-entered within the period provided under sub-section (3), the same may be re-entered on payment of such renewal fee as well as additional fee per month, as may be prescribed."

7. Amendment of section 19 of Punjab Act 42 of 1963 :-

For clause (d) of section 19 of the principal Act, the following clause shall be substituted, namely :-

"(d) practitioners of Indian Medicine having qualifications mentioned in the Second Schedule or the Third Schedule or the Fourth Schedule to the Indian Medicine Central Council Act, 1970 (Central Act 48 of 1970) and registered in Part I of the Register of Indian System of Medicine shall be eligible to practice the Indian Medicine and modern system of medicine including minor surgery based on their training and teaching which are included in syllabi of various courses of the Indian System of Medicine as prescribed under the said Act and the practitioners who are already registered in Part II of the Register of Indian System of Medicine shall be eligible to practice the Indian Medicine."

8. Substitution of section 27 of Punjab Act 42 of 1963 :-

For existing section 27 of the principal Act, the following section shall be substituted, namely:-

"27. False assumption of certificate or diploma to be an offence.- Whoever wilfully and falsely assumes or uses title or description or any addition to his name implying that he is registered practitioner shall be punishable for the first offence with imprisonment which may extend to three years or with fine which may extend to twenty-five thousand rupees or with both and for every subsequent offence with imprisonment which may extend to five years or with fine which may extend to fifty thousand rupees, or with both."

9. Amendment of section 29 of Punjab Act 42 of 1963 :-

In section 29 of the principal Act, for the words "Ayurvedic System or Unani System", the words "Indian Medicine" shall be substituted.

10. Substitution of Schedule 1 to Punjab Act 42 of 1963 :-

For existing Schedule I to the principal Act, the following Schedule shall be substituted, namely :-

"SCHEDULE I

(See sections 15 and 31)

A person having qualifications included in the Second Schedule or the Third Schedule or the Fourth Schedule to the Indian Medicine Central Council Act, 1970 (Central Act 48 of 1970), shall be eligible for registration."